

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).14489/2021

(Arising out of impugned final judgment and order dated 27-08-2021 in SAD No.246/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

ANJALI SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.117356/2021-EXEMPTION FROM FILING O.T. and IA No.117355/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.117358/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) Nos.16002-16003/2021 (XI)

(FOR ADMISSION and I.R. and IA No.129412/2021-EXEMPTION FROM FILING O.T. and IA No.129468/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES.)

Date : 05-01-2022 These petitions were mentioned today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Ms. Kavita Wadia, Adv. (Mentioned by)
Ms. Nidhi Mohan Parashar, AOR
Ms. Astha Sharma, AOR

For Respondent(s) Mr. Pradeep Misra, AOR

UPON being mentioned the Court made the following
O R D E R

Not to be deleted from the cause list of

21.01.2022.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master